

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 2279 of 2019 & IA No. 1921 OF 2019 & IA No. 1658 OF 2019

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

E.I.D - Parry (India) Limited Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Anand K. Ganesan
Swapna Seshadri For App1

Counsel for the Respondent(s) : For Res1

ORDER

IA NO. 1921 of 2019

(Appl. for condonation of delay in re-filing).

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 39 days in re-filing the appeal is condoned and the IA is allowed.

IA No. 1658 of 2019 IN DFR No. 2279 of 2019

Issue notice to the Respondents on IA No.1658 of 2019 (*delay in filing*) as well as on the main Appeal returnable on 14.11.2019. Dasti, in addition, is also permitted.

List the matter on **14.11.2019.**

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR